



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/May/202223/3

DATED: 31/05/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/May/202223/3 dated 31/05/2022 of Norms Committee - IV for the year 2022-23 was held on 31/05/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Nitin jain, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00039828AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	2 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00364259AM22
RA File Number	NA
Licence No and Date	0810146546/null
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.12.2021. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)	

Case No.	3 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00366489AM22
RA File Number	NA
Licence No and Date	0810146289/null
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	4 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	VICTORY CHEMICALS

Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00381530AM22
RA File Number	NA
Licence No and Date	0310835489/null
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	5 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000773AM15
RA File Number	042404000195 AM15
Licence No and Date	0410159602/16/10/2014
Norms Committee Decision: The Committee considered the case as per agenda and decided to transfer the case to NC-VI (DES-VI) as the export product related to Food.	

Case No.	6 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	ALOK INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000021AM20
RA File Number	052304000020 AM15
Licence No and Date	0510392837/15/01/2015
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number 2/83-ALC1/2019 dated 30.05.2019. Hence, the committee decided to withdraw the case	

Case No.	7 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000936AM19

RA File Number	102404000039 AM17
Licence No and Date	1010059545/21/07/2016
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	8 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM REVIW00143015AM22
RA File Number	039404000147 AM18
Licence No and Date	0310814084/19/06/2017
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Nov/202122/12 dated 15.12.2021 and got approved. Hence, the committee decided to withdraw the case	

Case No.	9 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM REVIW00143046AM22
RA File Number	039404000546 AM18
Licence No and Date	0310816577/27/10/2017
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Nov/202122/12 dated 15.12.2021 and got approved. Hence, the committee decided to withdraw the case	

Case No.	10 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM REVIW00143057AM22
RA File Number	039404000745 AM18

Licence No and Date	0310817952/20/12/2017
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Nov/202122/12 dated 15.12.2021 and got approved. Hence, the committee decided to withdraw the case	

Case No.	11 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000293AM19
RA File Number	039504001044 AM18
Licence No and Date	0310820477/16/04/2018
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 03.10.2018 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	12 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM REVIW00143077AM22
RA File Number	039404000181 AM19
Licence No and Date	0310821557/08/06/2018
Norms Committee Decision: The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Nov/202122/12 dated 15.12.2021 and got approved. Hence, the committee decided to withdraw the case	

Case No.	13 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM REVIW00142838AM22
RA File Number	052304000201 AM19
Licence No and Date	0510407541/16/08/2018

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	14 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001036AM19
RA File Number	102404000038 AM19
Licence No and Date	1010060023/03/09/2018
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	15 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001064AM19
RA File Number	102404000046 AM19
Licence No and Date	1010060045/15/10/2018
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	16 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	RAGHAV PRODUCTIVITY ENHANCERS LIMITED
Meeting Number	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022

and Date	
HQ File Number	018305000311AM20
RA File Number	132404000109 AM19
Licence No and Date	1310049136/30/11/2018
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2021 followed by a reminder on 28.07.2021. Hence, the Committee decided to defer the case. (Reminder letter on 01.06.2022).	

Case No.	17 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SURYA PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001118AM19
RA File Number	082404000312 AM19
Licence No and Date	0810144159/24/12/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022 1. Manufacturing process indicating stage wise wastage of raw materials. 2. Complete calculation for requirement of raw materials both imported and indigenous, giving net import content & wastage separately and also to enclose 4 E as per Appendix of the application. 3. Weight of Export item in Cubic Meter terms. 4. Application/Function of each import item in making the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	18 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000804AM19
RA File Number	052304000413 AM19
Licence No and Date	0510409107/27/12/2018
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022

1. Manufacturing process of export item, giving stage wise wastage of raw materials both imported and indigenous.
2. Analysis report/composition of Export item, indicating weight in Kg terms.
3. Chemical name of DX 1025 FLUOROSURFACTANT
4. Complete calculation for the requirement of inputs (both imported and indigenous) giving net import content and wastage separately for the manufacture of export item along with an Appendix 4 E of the application.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	19 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	SHREE LAMIPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000814AM19
RA File Number	052404000539 AM19
Licence No and Date	0510409148/02/01/2019

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 10% wastage as under:

Export Item	Quantity	Import item	Qty. recommended
SELF ADHESIVE LABELS (FACE) MADE OF MET FILM FOR MAKING LABELS. (IMPORTED). GSM : 60 + / - 10% (Variation)(with INDEGENIOUS MATERIAL i.e; ADHESIVE / RELEASE PAPER / PACKING MATERIAL.) (60,000 Sq. Meter)	60,000 Sq. Meter	MET FILM FOR MAKING LABELS. GSM : 60 + / - 10% (Variation)	66,000 Sq. Meter

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	20 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001321AM19
RA File Number	039404000732 AM19
Licence No and Date	0310826140/03/01/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	21 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001190AM19
RA File Number	039504001170 AM19
Licence No and Date	0310826946/08/02/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	22 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	PARAMOUNT MINERALS AND CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001204AM19
RA File Number	039504001187 AM19

Licence No and Date	0310827090/15/02/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL issued on 19.03.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	23 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM REVIW00343004AM22
RA File Number	039504001336 AM19
Licence No and Date	0310828341/15/04/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	24 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000091AM20
RA File Number	062404000011 AM20
Licence No and Date	0610039182/08/05/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call the firm for a Personal hearing along with a sample. Hence, the committee decided to defer the case.	

Case No.	25 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	EPSILON CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000190AM20
RA File Number	039404000154 AM20
Licence No and Date	0310829753/18/06/2019
Norms Committee Decision:	

The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information against D/L issued on on 25.09.2020 foloowed by a reminder on 07.06.2021. Hence, the Committee decided to Defer the case.(Reminder letter issued on 01.06.2022)

Case No.	26 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000677AM20
RA File Number	039404000185 AM20
Licence No and Date	0310829752/18/06/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.07.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	27 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PACIFIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000251AM20
RA File Number	132404000157 AM20
Licence No and Date	1310049350/09/07/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.07.2021 followed by a reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	28 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	TIKI TAR DANOSA (INDIA)PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000254AM20
RA File Number	342404000054 AM20
Licence No and Date	3410045276/10/07/2019

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.01.2021 followed by a reminder on 28.07.2021. Hence, the Committee decided to defer the case. (Reminder letter on 01.06.2022).

Case No.	29 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000260AM20
RA File Number	322404000029 AM20
Licence No and Date	3210079022/12/07/2019

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	30 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000299AM20
RA File Number	082404000148 AM20
Licence No and Date	0810145921/07/08/2019

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	31 / NC/4/MEET/May/202223/3
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Case Status	Case Withdrawn
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000347AM20
RA File Number	102404000045 AM20
Licence No and Date	1010060256/29/08/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	32 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000362AM20
RA File Number	102404000046 AM20
Licence No and Date	1010060265/04/09/2019
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	33 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	COLOUR CHROMES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000363AM20
RA File Number	022404000085 AM20
Licence No and Date	0210209418/04/09/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 19.01.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	34 / NC/4/MEET/May/202223/3
Case Status	Case Approved

Party Name	PROEC ENERGY LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		
HQ File Number	018305000372AM20		
RA File Number	052404000333 AM20		
Licence No and Date	0510411816/12/09/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Qty. recommended per Kg of Export
MODIFIED CLAY (having moisture content of 1%)	793800.0 Kg	MONTMOROLINITE CLAY / BENTONITE	0.62 kg
		DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.43 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	35 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000426AM20
RA File Number	082404000179 AM20
Licence No and Date	0810146345/15/10/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	36 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	ONEST LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000455AM20
RA File Number	039404000601 AM20
Licence No and Date	0310832561/01/11/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 15.07.2021 followed by a reminder on 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	37 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000487AM20
RA File Number	052304000323 AM20
Licence No and Date	0510412588/21/11/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	38 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	ONEST LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000490AM20
RA File Number	039404000669 AM20
Licence No and Date	0310832964/22/11/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not	

furnished the information against the DL issued to the firm dated 15.07.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).

Case No.	39 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000496AM20
RA File Number	039404000674 AM20
Licence No and Date	0310833097/29/11/2019
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 27.07.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	40 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	KIM CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000506AM20
RA File Number	039404000543 AM20
Licence No and Date	0310833220/04/12/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022 1. COA and catalogue of base oil. 2. % Net content of each input in export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	41 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ICPA HEALTH PRODUCTS LTD
Meeting Number	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022

and Date	
HQ File Number	018305000538AM20
RA File Number	039404000750 AM20
Licence No and Date	0310833420/13/12/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 29.07.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	42 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000549AM20
RA File Number	342404000008 AM20
Licence No and Date	3410045718/18/12/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 26.02.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	43 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000558AM20
RA File Number	342404000280 AM20
Licence No and Date	3410045725/19/12/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 29.07.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	44 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022

HQ File Number	018305000607AM20
RA File Number	022404000156 AM20
Licence No and Date	0210209664/06/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 29.07.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	45 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	INSECTICIDES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000608AM20
RA File Number	039404000818 AM20
Licence No and Date	0310833943/06/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	46 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	MPD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000629AM20
RA File Number	562404000029 AM20
Licence No and Date	5610005779/10/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 09.10.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	47 / NC/4/MEET/May/202223/3
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Case Status	Case Deferred
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000647AM20
RA File Number	039404000857 AM20
Licence No and Date	0310834295/17/01/2020
Norms Committee Decision: . The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022 1. To give export item in Square meters in terms. 2. Adhesive Coating thickness in GSM. 3. Complete calculation of requirement of both imported and indigenous items indicating net content and wastage separately for the manufacture of export item. Also submit Appendix 4 E of the application. 4. Full name of CCK paper and its application in export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	48 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000649AM20
RA File Number	152404000009 AM20
Licence No and Date	1510022206/22/01/2020
Norms Committee Decision: : The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 01.06.2022).	

Case No.	49 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000652AM20

RA File Number	022404000171 AM20
Licence No and Date	0210209713/24/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.12.2021. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)	

Case No.	50 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000679AM20
RA File Number	052304000420 AM20
Licence No and Date	0510413511/03/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022 followed by a reminder on 08.04.2022 and on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	51 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000681AM20
RA File Number	039504001066 AM20
Licence No and Date	0310834679/06/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.12.2021. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)	

Case No.	52 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED

Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000685AM20
RA File Number	152404000010 AM20
Licence No and Date	1510022208/06/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022 1. Manufacturing process of OTHER ORNAMENTS OF WOODEN BEADS MADE OF WOODEN BEADS, indicating stage-wise wastage of import item WOODEN BEADS. 2. The weight of the import item is 5000 kg, net import content is 5000 kg and also the total weight of the export item is 5000 kg, the same may please be clarified. 3. Complete calculation for the requirement of imported and indigenous items for the manufacture of export item indicating separately net content and wastage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	53 / NC/4/MEET/May/202223/3		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		
HQ File Number	018305000690AM20		
RA File Number	082404000332 AM20		
Licence No and Date	0810147201/07/02/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 0.1% wastage as under:			
Export Item	Quantity	Import item	Qty. recommended
Product 1005 (Polyoxy Ethylene Isotridecyl alcohol Ethoxylate)	200000.0 Kg	Tridecyl Alcohol	95200.0 Kg
		Ethylene Oxide	104800.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS			

COMMITTEE

Case No.	54 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000698AM20
RA File Number	039404000933 AM20
Licence No and Date	0310834789/11/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL issued on 09.03.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	55 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	ACCRA PAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000708AM20
RA File Number	039404000854 AM20
Licence No and Date	0310834838/13/02/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 31.07.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	56 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000717AM20
RA File Number	039404000530 AM20
Licence No and Date	0310834900/17/02/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 24.03.2022 followed by the reminder issued on	

29.04.2022.Hence, the Committee decided to defer the case. (Reminder letter issued on 01.06.2022)

Case No.	57 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	HARSHA EXITO ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000738AM20
RA File Number	042404000185 AM20
Licence No and Date	0410166552/24/02/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022

1. Manufacturing process indicating stage wise wastage of raw materials.
2. Difference in E GLASS FIBER **ASSEMBLED** ROVINGS and E GLASS FIBER ROVINGS.
3. Calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	58 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000751AM20
RA File Number	322404000135 AM20
Licence No and Date	3210079432/28/02/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Quantity	Import item	Qty. recommended
PAPAIN REFINE (LIQUID)	1 Kg	CRUDE PAPAIN	0.537 Kg

(Protocolytic Activity 200+- 5% 10/ Mg			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	59 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	BHANU DYES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000765AM20
RA File Number	039404001008 AM20
Licence No and Date	0310835329/09/03/2020

Norms Committee Decision:

. The committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Quantity	Import item	Qty. recommended per Kg of export
SULPHUR BLACK LIQUID (Strength 36%)	555568.0 Kg	SULPHUR BLACK GRAINS	0.36 Kg
		SODIUM SULPHIDE 60%	0.075 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	60 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000799AM21
RA File Number	039504001072 AM20
Licence No and Date	0310835721/20/04/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 17.06.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	61 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000822AM21
RA File Number	062404000005 AM21
Licence No and Date	0610039486/04/05/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	62 / NC/4/MEET/May/202223/3		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		
HQ File Number	018305000840AM21		
RA File Number	082404000027 AM21		
Licence No and Date	0810147784/18/05/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:			
Export Item	Quantity	Import item	Qty. recommended
Product 1801 (Polyoxy Ethylene Styrintated Phenol Ethoxylaed)	400000.0 Kg	Phenol	32000.0 Kg
		Styrene	104000.0 Kg
		Ethylene Oxide	268000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS			

COMMITTEE

Case No.	63 / NC/4/MEET/May/202223/3
Case Status	Case Rejected
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000848AM21
RA File Number	052304000031 AM21
Licence No and Date	0510414225/21/05/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued on 17.06.2020 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	64 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	TARAK CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000856AM21
RA File Number	342404000013 AM21
Licence No and Date	3410046097/26/05/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 17.06.2020 followed by a reminder on 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	65 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000905AM21
RA File Number	039404000137 AM21
Licence No and Date	0310836694/16/06/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	66 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	INSECTICIDES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000911AM21
RA File Number	039404000173 AM21
Licence No and Date	0310836742/18/06/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.07.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	67 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	INSECTICIDES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000916AM21
RA File Number	039404000194 AM21
Licence No and Date	0310836825/23/06/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 22.03.2021 followed by a reminder on 28.07.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	68 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000937AM21

RA File Number	052304000059 AM21
Licence No and Date	0510414558/03/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	69 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000944AM21
RA File Number	039504000197 AM21
Licence No and Date	0310837038/06/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022 followed by a reminder on 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 01.06.2022).	

Case No.	70 / NC/4/MEET/May/202223/3		
Case Status	Case Approved		
Party Name	PROEC ENERGY LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		
HQ File Number	018305000952AM21		
RA File Number	052404000164 AM21		
Licence No and Date	0510414589/08/07/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:			
Export Item	Quantity	Import item	Qty. recommended Per Kg of export

MODIFIED CLAY (having a moisture content of 1%)	1213380.0 Kg	MONTMOROLINITE CLAY / BENTONITE	0.62 kg
		DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.43 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	71 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000955AM21
RA File Number	039404000192 AM21
Licence No and Date	0310837140/10/07/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 21.08.2020. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)	

Case No.	72 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000968AM21
RA File Number	039404000275 AM21
Licence No and Date	0310837261/20/07/2020
Norms Committee Decision:	
: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022. Hence, the Committee	

decided to defer the case. (Reminder letter issued on 01.06.2022).

Case No.	73 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PROAMBIENTE SA
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000985AM21
RA File Number	039504000238 AM21
Licence No and Date	0310837421/27/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021 followed by a reminder on 24.03.2022 and on 29.04.2022.. Hence, the Committee decided to defer the case. (Reminder letter issued on 01.06.2022).	

Case No.	74 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	CORTEVA AGRISCIENCE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000989AM21
RA File Number	342404000107 AM21
Licence No and Date	3410046249/27/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number 11/83-ALC1/2020 dated 26.10.2020. Hence, the committee decided to withdraw the case.	

Case No.	75 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000991AM21
RA File Number	052304000100 AM21
Licence No and Date	0510414748/28/07/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following	

deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	76 / NC/4/MEET/May/202223/3		
Case Status	Case Approved		
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		
HQ File Number	018305000999AM21		
RA File Number	322404000029 AM21		
Licence No and Date	3210079631/30/07/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:			
Export Item	Quantity	Import item	Qty. recommended
PAPAIN REFINE (LIQUID) (Protcolytic Activity 200+- 5% 10/ Mg	1 Kg	CRUDE PAPAIN	0.537 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	77 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305000998AM21
RA File Number	052304000112 AM21
Licence No and Date	0510414801/31/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022	

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	78 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001002AM21
RA File Number	152404000002 AM21
Licence No and Date	1510022221/06/08/2020
Norms Committee Decision: : The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.10.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	79 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001009AM21
RA File Number	052304000111 AM21
Licence No and Date	0510414870/11/08/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	80 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	KLJ ORGANIC LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022

HQ File Number	018305001033AM21
RA File Number	052304000149 AM21
Licence No and Date	0510415015/26/08/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter issued on 01.06.2022)	

Case No.	81 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001059AM21
RA File Number	039404000405 AM21
Licence No and Date	0310838165/09/09/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 29.04.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 01.06.2022).	

Case No.	82 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001067AM21
RA File Number	039404000286 AM21
Licence No and Date	0310838232/11/09/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 25.03.2021 followed by the reminder issued on 22.07.2021 and on 13.12.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)	

Case No.	83 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001070AM21
RA File Number	102404000042 AM21

Licence No and Date	1010060648/14/09/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	84 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001073AM21
RA File Number	082404000176 AM21
Licence No and Date	0810148549/14/09/2020
Norms Committee Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.	

Case No.	85 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001080AM21
RA File Number	022404000078 AM21
Licence No and Date	0210210112/17/09/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	86 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001111AM21
RA File Number	092404000345 AM21
Licence No and Date	0910069283/30/09/2020
Norms Committee Decision:	

The committee considered the case as per agenda and decided to take cue from SION A 2866 and ratify the norms as under:-

Export Item	Quantity	Import item	Qty. recommended
SELF ADHESIVE PAPER (160 GSM +/- 10%) THERMAL TRANSFER	2000000.0 Sq. Mt	THERMAL PAPER Various Grades-70 GSM +/- 10%- various widths	2080000.0 Sq. Mt
		Release Base Paper - Various Colours- 60 GSM +/- 10% - Glassine - various widths	2080000.0 Sq. Mt
		ADHESIVE (55% SOLID +/- 10% WATER BASED)	84,000 Kg
		Silicon	Not allowed, as no past consumption data is given and it is also not mentioned in SION.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	87 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001115AM21
RA File Number	342404000072 AM21
Licence No and Date	3410046435/01/10/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 07.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).

Case No.	88 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	CRYSTAL CROP PROTECTION LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001122AM21
RA File Number	052304000161 AM21
Licence No and Date	0510415415/06/10/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	89 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001129AM21
RA File Number	102404000050 AM21
Licence No and Date	1010060670/08/10/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	90 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001130AM21
RA File Number	102404000049 AM21
Licence No and Date	1010060671/08/10/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 17.06.2021. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)

Case No.	91 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001135AM21
RA File Number	082404000220 AM21
Licence No and Date	0810148768/09/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	92 / NC/4/MEET/May/202223/3		
Case Status	Case Approved		
Party Name	BHANU DYES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		
HQ File Number	018305001144AM21		
RA File Number	039404000518 AM21		
Licence No and Date	0310838948/16/10/2020		
Norms Committee Decision:			
. The committee considered the case as per agenda and decided to ratify the norms as under:			
Export Item	Quantity	Import item	Qty. recommended per Kg of export
SULPHUR BLACK LIQUID (Strength 36%)	555568.0 Kg	SULPHUR BLACK GRAINS	0.36 Kg
		SODIUM SULPHIDE 60%	0.075 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	93 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SADHANA NITRO CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001170AM21
RA File Number	039504000491 AM21
Licence No and Date	0310839272/02/11/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2022 followed by a reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 13.05.2022).	

Case No.	94 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	LEETHA PACK PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	018305001212AM21
RA File Number	102404000056 AM21
Licence No and Date	1010060715/17/11/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 08.04.2022. Hence, the committee decided to defer the case. (Reminderletter to be issued on 01.06.2022)	

Case No.	95 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	RAPID ENGINEERING CO PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00033442AM21
RA File Number	052404000452 AM21
Licence No and	0511000013/08/12/2020

Date	
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	96 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00041013AM21
RA File Number	02AA04005994 AM21
Licence No and Date	0211000042/17/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that this case pertains to NC VII. Hence, the committee decided to transfer the case to NC VII.	

Case No.	97 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	TENSIL LABGLASS TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00041365AM21
RA File Number	07AA04005402 AM21
Licence No and Date	0711000086/18/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	98 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SAI AUXI CHEM INDIA & CO
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00044555AM21
RA File Number	32AA04003713 AM21
Licence No and Date	3211000093/22/12/2020
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)

Case No.	99 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00045210AM21
RA File Number	02AA04006355 AM21
Licence No and Date	0211000070/23/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	100 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00046161AM21
RA File Number	08AA04005164 AM21
Licence No and Date	0811000145/24/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	101 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00046516AM21
RA File Number	05AA04020214 AM21
Licence No and Date	0511000408/24/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	102 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00046748AM21
RA File Number	05AA04020407 AM21
Licence No and Date	0511000425/24/12/2020
Norms Committee Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.	

Case No.	103 / NC/4/MEET/May/202223/3		
Case Status	Case Approved		
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		
HQ File Number	HQRNORM APPLY 00048922AM21		
RA File Number	322404000079 AM21		
Licence No and Date	3211000042/28/12/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:			
Export Item	Quantity	Import item	Qty. recommended
PAPAIN REFINE (LIQUID) (Protcolytic Activity 200+- 5% 10/ Mg	1 Kg	CRUDE PAPAIN	0.537 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	104 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00055460AM21
RA File Number	04AA04005133 AM21

Licence No and Date	0411000158/05/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 29.04.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)	

Case No.	105 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00065793AM21
RA File Number	03AA04019081 AM21
Licence No and Date	0311001046/19/01/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 08.04.2022 followed by a reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	106 / NC/4/MEET/May/202223/3		
Case Status	Case Approved		
Party Name	HUBERGROUP INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		
HQ File Number	HQRNORM APPLY 00068184AM21		
RA File Number	03AA04019973 AM21		
Licence No and Date	0311001189/22/01/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:			
Export Item	Quantity	Import items	Qty. per Kg of export
NEW V SET LED YELLOW (PIGMENT 11%+/-3 Solid Content 89 % +/- 3)	50,000 kg	3'DICHLORO BENZIDINE DI-HYDROCHORIDE	0.04013
		ACETIC ACID GLACIAL - 98%.	0.03141

		ACETOACET-M-XYLIDIDE [AAMX]	0.05933
		ACETOACET-O-TOLUIDIDE (AAOT)	0.00931
		AEROSIL R 972 V	0.00500
		BENZEDINE 2,2' DISULPHONIC ACID (BDSA)	0.00097
		BUTYLATED HYDROXYTOLUENE	0.00144
		CAUSTIC SODA LYE	0.10586
		CERIDUST VP 3610 (POLYETHYLENE WAX)	0.00909
		EASTMAN CAB-551-0.01	0.00005
		EBECRYL 160 - TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.05082
		EFFUCEENGE-510 (NAPL) (TRI N HYDROXY-N- NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.00072
		FINNTALC M05N (TALC POWDER)	0.02001
		GUM ROSIN	0.01163
		HYDROCHLORIC ACID (PURE)	0.08725

		IRGACURE 184/OMNIRAD 184 (1-HYDROXYCYCLOHEXYL PHENYL KETONE)	0.07605
		IRGACURE 907 (2-METHYL-1- (4-METHYLTHIOPHENYL)-2- MORPHOLINOPROPAN-1- ONE)	0.03380
		LITHOSPERSE 7005 CS (KAOLIN CLAY)	0.03001
		POLYESTER ACRYLATE	0.00046
		POLYESTER ACRYLATE - D	0.37041
		POLYESTER ACRYLATE - DOA	0.00686
		POLYESTER ACRYLATE - P	0.19886
		PTFE WAX (SYNTHETIC PTFE RESIN)	0.01021
		RP 1035C DIACENTANIL ORANGE T 3424 C-82950	0.00023
		SODIUM NITRITE	0.02373
		SOLSPERSE 22000 (100% ACTIVE POLYMERIC DISPERSANT)	0.01041
		SOLSPERSE 36000 (100% ACTIVE POLYMERIC DISPERSANT)	0.00005
		SOLSPERSE 39000 (100% ACTIVE POLYMERIC	0.04361

		DISPERSANT)	
		SPEEDCURE EHA/OMNIRAD EHA(2-ETHYLHEXYL-4- (DIMETHYLAMINO)BENZOAT	0.02535
		SPEEDCURE ITX- PHOTOINITIATOR -ITX (ISOPROPYLTHIOXANTHONE)	0.02535
		SST-204- PTFE WAX	0.00001
		SULFAMIC ACID	0.00116
		THICKENING AGENT	0.00359

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	107 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00070720AM21
RA File Number	03AA04020368 AM21
Licence No and Date	0311001281/27/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	108 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00070722AM21
RA File Number	03AA04020365 AM21
Licence No and Date	0311001282/27/01/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	109 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00076707AM21
RA File Number	03AA04021817 AM21
Licence No and Date	0311001462/04/02/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Quantity	Import item	Qty. recommended
ETHIPROLE TECHNICAL	1 Kg	PYRAZOLE	0.94
		DIETHYL DISULFIDE (DEDS)	0.181
		CHLORINE	0.105
		DICHLORO METHANE (DCM)	0.5905
		DIMETHYL FORMAMIDE (DMF)	0.144
		48% CAUSTIC LYE	0.613
		50% HYDROGEN PEROXIDE	0.2426
		SODIUM BISULFITE	0.0355

		ACETIC ACID	1.4339
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	110 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00089540AM21
RA File Number	08AA04010398 AM21
Licence No and Date	0811000766/22/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	111 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00089538AM21
RA File Number	08AA04010393 AM21
Licence No and Date	0811000765/22/02/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 12.10.2021 followed by a reminder on 13.05.2022. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	112 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM REVIW00406416AM22
RA File Number	03AA04028638 AM21
Licence No and Date	0311002364/12/03/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number **Meeting no. 16 dated 09.03.2022**. Hence, the committee decided to withdraw the case.

Case No.	113 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00114976AM21
RA File Number	03AA04032267 AM21
Licence No and Date	0311002941/27/03/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.12.2021. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)

Case No.	114 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	BHANU DYES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00003011AM22
RA File Number	03AA04033303 AM21
Licence No and Date	0311003005/05/04/2021

Norms Committee Decision:

. The committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Quantity	Import item	Qty. recommended per Kg of export
SULPHUR BLACK LIQUID (Strength 36%)	555568.0 Kg	SULPHUR BLACK GRAINS	0.36 Kg
		SODIUM SULPHIDE 60%	0.075 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	115 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00018855AM22
RA File Number	32AA04007764 AM21
Licence No and Date	3211000790/15/04/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Quantity	Import item	Qty. recommended
PAPAIN REFINE (LIQUID) (Protcolytic Activity 200+- 5% 10/ Mg	1 Kg	CRUDE PAPAIN	0.537 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	116 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00022943AM22
RA File Number	32AA04007381 AM21
Licence No and Date	3211000809/20/04/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)

Case No.	117 / NC/4/MEET/May/202223/3
Case Status	Case Deferred

Party Name	ACRYSIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00024140AM22
RA File Number	03AA04002314 AM22
Licence No and Date	0311003255/22/04/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	118 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00029786AM22
RA File Number	03AA04008740 AM22
Licence No and Date	0311003441/30/04/2021

Norms Committee Decision:

. The committee considered the case as per agenda and decided to ratify the norms with 15% wastage as under:

Export Item	Quantity	Import item	Qty. recommended
PAPER PRODUCTS NAMELY PAPER PLATES / NOODLE BOX (ITC (HS) CODE 48236900, 48239013 (NET CONTENT: 1) BROWN KRAFT LINER (225 GSM AND ABOVE) : 1,60,000.00 KGS. 2) UNCOATED WHITE TOP KRAFT LINER (160 GSM - 225 GSM) : 19,047.62 KGS.)	179,047 Kg	BROWN KRAFT LINER (225 GSM & ABOVE)	184,000 kg
		UNCOATED WHITE TOP KRAFT LINER (160 GSM - 225 GSM)	As per packing policy

NOTE: GSM of import and export items should match with each other.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	119 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00033492AM22
RA File Number	05AA04010658 AM22
Licence No and Date	0511002438/05/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	120 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00033809AM22
RA File Number	03AA04008115 AM22
Licence No and Date	0311003591/05/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	121 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00034436AM22
RA File Number	03AA04008743 AM22
Licence No and Date	0311003627/06/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021 followed by a reminder on 17.02.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	122 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	VEDANTA LIMITED

Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00035185AM22
RA File Number	05AA04011814 AM22
Licence No and Date	0511002485/07/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	123 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00035432AM22
RA File Number	08AA04002979 AM22
Licence No and Date	0811001444/07/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	124 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00036164AM22
RA File Number	31AA04007442 AM21
Licence No and Date	3111000229/08/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 10.03.2022 followed by a reminder on 13.05.2022. Hence, the committee decided to defer the case. (Reminderletter to be issued on 01.06.2022)	

Case No.	125 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022

HQ File Number	HQRNORM APPLY 00039397AM22
RA File Number	05AA04013710 AM22
Licence No and Date	0511002572/12/05/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2022 followed by a reminder on 17.02.2022.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	126 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00125788AM22
RA File Number	03AA04028275 AM22
Licence No and Date	0311004960/27/06/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 4% wastage as under:

Export Item	Quantity	Import item	Qty. recommended
PAPER PRODUCTS NAMELY PAPER BAGS / PAPER POUCHES (PAPER PRODUCTS NAMELY PAPER BAGS / PAPER POUCHES NET CONTENT : 1) BROWN KRAFT PAPER (65 GSM - 100 GSM) : 2,31,481.48 KGS. 2) BROWN KRAFT LINER (130-225 GSM) (PACKING MATERIAL) : 19047.61 KGS.)	250529.0 Kg	BROWN KRAFT PAPER (65 GSM - 100 GSM)	240740.7 Kg
		BROWN KRAFT LINER (130-225 GSM) (PACKING MATERIAL)	As per packing policy

NOTE: GSM of import and export items should match with each other.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	127 / NC/4/MEET/May/202223/3
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Case Status	Case Deferred
Party Name	INDORE GEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00130671AM22
RA File Number	03AA04041055 AM22
Licence No and Date	0311005094/04/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 19.01.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	128 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00131237AM22
RA File Number	02AA04012574 AM22
Licence No and Date	0211000887/05/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that the firm has replied to the letter issued on 13.05.2022. The committee decided to defer the case for further examination.	

Case No.	129 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00133491AM22
RA File Number	03AA04019801 AM22
Licence No and Date	0311005187/07/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	130 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00134373AM22
RA File Number	34AA04004892 AM22
Licence No and Date	3411000820/08/07/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 21.12.2021 followed by a reminder on 08.04.2022. Hence, the Committee decided to defer the case. (Reminder letter on 01.06.2022).	

Case No.	131 / NC/4/MEET/May/202223/3		
Case Status	Case Approved		
Party Name	BHANU DYES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		
HQ File Number	HQRNORM APPLY 00140658AM22		
RA File Number	34AA04005372 AM22		
Licence No and Date	3411000862/16/07/2021		
Norms Committee Decision:			
. The committee considered the case as per agenda and decided to ratify the norms as under:			
Export Item	Quantity	Import item	Qty. recommended per Kg of export
SULPHUR BLACK LIQUID (Strength 36%)	555568.0 Kg	SULPHUR BLACK GRAINS	0.36 Kg
		SODIUM SULPHIDE 60%	0.075 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	132 / NC/4/MEET/May/202223/3		
Case Status	Case Deferred		
Party Name	PIDILITE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		

HQ File Number	HQRNORM APPLY 00141841AM22
RA File Number	039504000114 AM21
Licence No and Date	0311005469/19/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	133 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00148338AM22
RA File Number	039504000996 AM20
Licence No and Date	0311000425/27/07/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	134 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00153606AM22
RA File Number	03AA04042850 AM22
Licence No and Date	0311005873/04/08/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	135 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00155477AM22
RA File Number	039504000401 AM21
Licence No and Date	0311005973/06/08/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)

Case No.	136 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00164100AM22
RA File Number	039404000640 AM21
Licence No and Date	0311006215/17/08/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2022 followed by a reminder on 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 01.06.2022).

Case No.	137 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00203513AM22
RA File Number	05AA04088095 AM22
Licence No and Date	0511005224/05/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).

Case No.	138 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PAREKH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00204571AM22
RA File Number	03AA040103926 AM22
Licence No and Date	0311007533/06/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 11.11.2021 followed by a reminder 24.03.2022. Hence, the Committee decided to defer the case. (Reminder letter issued on 01.06.2022).

Case No.	139 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00219660AM22
RA File Number	039504000271 AM21
Licence No and Date	0311007804/21/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	140 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00226767AM22
RA File Number	05AA04092932 AM22
Licence No and Date	0511005696/26/10/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 09.03.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	141 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00241052AM22
RA File Number	05AA04095483 AM22
Licence No and Date	0511005968/03/11/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)

Case No.	142 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	BRAKEWEL AUTOMOTIVE COMPONENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00244151AM22
RA File Number	05AA04093626 AM22
Licence No and Date	0511005977/08/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 26.9% wastage as with under:-

Export Item	Quantity	Import item	Qty. recommended
CLUTCH FACINGS (AUTO PARTS) (containing minimum 77% glass rovings/Fibre/Chopped Strand)(200 MT)	1 MT	Glass Rovings / Fibre /Chopped Strand tex count 1200/2400	0.977 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	143 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00249842AM22
RA File Number	05AA04099193 AM22
Licence No and Date	0511006081/12/11/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	144 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	BOS NATURAL FLAVORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00249897AM22
RA File Number	10AA04012074 AM22
Licence No and Date	1011000623/12/11/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action	

Case No.	145 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00254081AM22
RA File Number	05AA040101052 AM22
Licence No and Date	0511006153/16/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.05.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)	

Case No.	146 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00254217AM22
RA File Number	05AA040101065 AM22
Licence No and Date	0511006159/16/11/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.05.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)

Case No.	147 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00261426AM22
RA File Number	05AA040102800 AM22
Licence No and Date	0511006316/22/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to defer the case for further examination.	

Case No.	148 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00261425AM22
RA File Number	05AA040102798 AM22
Licence No and Date	0511006314/22/11/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.05.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)	

Case No.	149 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000308AM23
RA File Number	NA
Licence No and Date	0511006706/08/12/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)

Case No.	150 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	TEX YEAR INDUSTRIAL ADHESIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00280331AM22
RA File Number	03AA040125865 AM22
Licence No and Date	0311009320/09/12/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	151 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00280340AM22
RA File Number	08AA04035611 AM22
Licence No and Date	0811003368/09/12/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	152 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000625AM23
RA File Number	NA
Licence No and Date	0511006990/17/12/2021
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)

Case No.	153 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PAYAL POLYPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00288937AM22
RA File Number	05AX04000144 AM22
Licence No and Date	0511006990/17/12/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	154 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	INDORE GEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00291207AM22
RA File Number	03AX04000271 AM22
Licence No and Date	0311009629/20/12/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022	
1. COA and specification of import item no. 1 2. % net content of each input in export. 3. Details of indigenous input.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	155 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY

Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00300048AM22
RA File Number	05AX04000370 AM22
Licence No and Date	0511007295/28/12/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 08.04.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)	

Case No.	156 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00300050AM22
RA File Number	05AX04000371 AM22
Licence No and Date	0511007296/28/12/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 23.03.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)	

Case No.	157 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00316159AM22
RA File Number	10AX04000031 AM22
Licence No and Date	1011000787/12/01/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	158 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022

and Date	
HQ File Number	HQRNORM APPLY 00316144AM22
RA File Number	10AX04000030 AM22
Licence No and Date	1011000785/12/01/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	159 / NC/4/MEET/May/202223/3		
Case Status	Case Approved		
Party Name	BHANU DYES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		
HQ File Number	HQRNORM APPLY 00322521AM22		
RA File Number	03AX04000759 AM22		
Licence No and Date	0311010623/18/01/2022		
Norms Committee Decision:			
. The committee considered the case as per agenda and decided to ratify the norms as under:			
Export Item	Quantity	Import item	Qty. recommended per Kg of export
SULPHUR BLACK LIQUID (Strength 36%)	555568.0 Kg	SULPHUR BLACK GRAINS	0.36 Kg
		SODIUM SULPHIDE 60%	0.075 kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	160 / NC/4/MEET/May/202223/3		
Case Status	Case Withdrawn		
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		

HQ File Number	HQRNORM APPLY 00341425AM22
RA File Number	10AX04000043 AM22
Licence No and Date	1011000832/03/02/2022
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	161 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00351633AM22
RA File Number	05AX04000955 AM22
Licence No and Date	0511008772/11/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022 i) Manufacturing process indicating stage-wise wastage of raw materials (both imported & indigenous), giving composition (COA) of export item. ii) To give moisture content in export and both import items. iii) Complete calculation for the requirement of inputs for the manufacture of export item, providing its technical literature, brochure specification, uses etc. iv) Production of all the raw materials vis-à-vis consumption of raw materials (imported & indigenous) for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	162 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00356316AM22
RA File Number	08AX04000409 AM22
Licence No and	0811004064/15/02/2022

Date	
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	163 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00356318AM22
RA File Number	08AX04000410 AM22
Licence No and Date	0811004065/15/02/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 24.03.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)	

Case No.	164 / NC/4/MEET/May/202223/3		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022		
HQ File Number	HQRNORM APPLY 00356321AM22		
RA File Number	08AX04000411 AM22		
Licence No and Date	0811004066/15/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 0.3% wastage as under:			
Export Item	Quantity	Import item	Qty. recommended
Product 2000 (Polyoxy Ethylene Cetyl Alcohol Ethoxylate)	300000.0 Kg	Cetyl Alcohol	66000.0 Kg
		Ethylene Oxide	234000.0 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	165 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00357033AM22
RA File Number	31AX04000065 AM22
Licence No and Date	3111001089/16/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2022-23/3 dated 31.05.2022 i) Please provide % Yield. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 01.06.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	166 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	G T Z (INDIA) PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00362324AM22
RA File Number	02AX04000156 AM22
Licence No and Date	0211001997/21/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 13.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).	

Case No.	167 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00363697AM22
RA File Number	03AX04001320 AM22

Licence No and Date	0311011668/22/02/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:			
Export Item	Quantity	Import item	Qty. recommended
ETHIPROLE TECHNICAL	1 Kg	PYRAZOLE	0.94
		DIETHYL DISULFIDE (DEDS)	0.181
		CHLORINE	0.105
		DICHLORO METHANE (DCM)	0.5905
		DIMETHYL FORMAMIDE (DMF)	0.144
		48% CAUSTIC LYE	0.613
		50% HYDROGEN PEROXIDE	0.2426
		SODIUM BISULFITE	0.0355
		ACETIC ACID	1.4339
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	168 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PROEC PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00366315AM22
RA File Number	05AX04001083 AM22
Licence No and Date	0511010480/24/02/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 29.04.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)

Case No.	169 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00373287AM22
RA File Number	32AX04000174 AM22
Licence No and Date	3211002660/02/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Quantity	Import item	Qty. recommended
PAPAIN REFINE (LIQUID) (Protcolytic Activity 200+- 5% 10/ Mg	1 Kg	CRUDE PAPAIN	0.537 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	170 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00375415AM22
RA File Number	05AX04001004 AM22
Licence No and Date	0511010680/04/03/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 23.03.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)

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Case No.	171 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00381968AM22
RA File Number	03AX04001629 AM22
Licence No and Date	0311012528/10/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 1% wastage under:

Export Item	Quantity	Import item	Qty.
62/0 VICASOL GK-08-13 [OLEIC ACID, COMPOUND WITH N-(2-AMINOETHYL)ETHANE-1,2-DIAMINE-ETHOXYLATED](62/0 VICASOL GK-08-13 [OLEIC ACID, COMPOUND WITH N-(2-AMINOETHYL)ETHANE-1,2-DIAMINE- ETHOXYLATED])	1800.0 MTS	OLEIC ACID, COMPOUND WITH N-(2-AMINOETHYL) ETHANE-1,2- DIAMINE [GK-08-12]	727 MTS
(Nonvolatile matter should not be less than 99%)		ETHYLENE OXIDE	1091 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	172 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	INDORE GEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00408513AM22
RA File Number	03AX04001980 AM22
Licence No and Date	0311013470/30/03/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)

Case No.	173 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000034AM23
RA File Number	15AX04000014 AM22
Licence No and Date	1511000111/01/04/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 12.05.2022. Hence, the Committee decided to defer the case. (Reminder letter to be issued on 01.06.2022).

Case No.	174 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000250AM23
RA File Number	03AX04000210 AM23
Licence No and Date	0311013887/17/04/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number NC/4/MEET/Apr/202223/2 dated 12/05/2022. Hence, the committee decided to withdraw the case.

Case No.	175 / NC/4/MEET/May/202223/3
Case Status	Case Withdrawn
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000253AM23
RA File Number	03AX04000209 AM23
Licence No and Date	0311013895/17/04/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number NC/4/MEET/Apr/202223/2 dated 12/05/2022. Hence, the committee decided to withdraw the case.

Case No.	176 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000356AM23
RA File Number	07AX04000606 AM22
Licence No and Date	0711003764/21/04/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to take cue from SION A 1569 and ratify the norms as under:-

1.Export Item: Printed Books = 12500 Copies (contents of Printing Thin paper - uncoated, 30gsm, 68 cm- 17487 Kgs , + PU Cover in various 1 Colours - 300gsm -49 Kgs + Bonded Leather 0.35 mm (Taratan, Black) - 370 gsm - 270 Kgs)

Qty.: 17806.000 Kg

Import Items:

S. No.	Item Description	Qty. Recommended
1	Printing Thin paper - uncoated, 30gsm, 68 cm (for 12500 Copies)	19585.000 Kg
2	PU Cover in various Colours 300gsm - (for 3500 Copies - Out of 12500 copies)	51.000 Kg
3	Bonded Leather 0.35 mm(Taratan, Black) 370 gsm (for 6000 Copies -Out of 12500 Copies)	283.500 Kg

2. Export item: Printed Books = 27500 Copies (contents of Printing Thin paper - uncoated, 39gsm, 67 cm- 34353 Kgs , + PU Cover in various 2 Colours - 300gsm - 1013 Kgs)

Qty.: 35366.000 Kg

Import Items:

S.No.	Item Description	Qty. Recommended
1.	Printing Thin paper - uncoated, 39 gsm, 67 cm (for 27800 Copies)	38475.360 Kg
2.	PU Cover in various Colours 300 gsm (For 22500 copies - out of 27800 Copies)	1063.000 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	177 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000418AM23
RA File Number	03AX04000360 AM23
Licence No and Date	0311014173/26/04/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and noted that firm has furnished against the hard copy letter issued on 13.05.2022. Hence, the committee decided to defer the case. (Reminder letter to be issued on 01.06.2022)	

Case No.	178 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000463AM23
RA File Number	03AX04000122 AM23
Licence No and Date	0311014233/27/04/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:	

Export Item	Quantity	Import item	Qty. recommended
S-Metolachlor Technical 96% Min	1 Kg	1-Methoxy-2-Propanol	0.380 Kg
		2-Ethyl-6-Methyl Aniline	0.454 Kg
		Chloroacetyl Chloride	0.405 Kg
		Cu 0203 T 1/8"	0.000256 Kg
		Amberlyst-15 wet	0.00617 Kg
		Bis(1,5-cyclooctadiene)diiridium dichloride	0.0000039 Kg
		Bis(3,5-dimethylphenyl) Phosphine	0.0000068 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	179 / NC/4/MEET/May/202223/3
Case Status	Case Approved
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000503AM23
RA File Number	03AX04001725 AM22
Licence No and Date	0311014281/29/04/2022

Norms Committee Decision:

. The committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Quantity	Import item	Qty.
CLOTHIANIDIN TECHNICAL 98% Min.	1 Kg	1-Methyl-3-NitroGuanidine	0.657 Kg
		2-Chloro-5-ChloroMethyl-Thiazole	0.964 Kg

		Potassium Carbonate	0.950 Kg
		Dimethyl Formamide	0.880 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	180 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000557AM23
RA File Number	10AX04000030 AM23
Licence No and Date	1011001075/04/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	181 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000670AM23
RA File Number	05AX04000352 AM23
Licence No and Date	0511012340/09/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	182 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000671AM23
RA File Number	03AA040107831 AM22
Licence No and	0311014599/09/05/2022

Date	
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	183 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000694AM23
RA File Number	05AX04000373 AM23
Licence No and Date	0511012434/10/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	184 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000686AM23
RA File Number	03AX04000605 AM23
Licence No and Date	0311014622/10/05/2022
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)	

Case No.	185 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000688AM23
RA File Number	03AX04001869 AM22
Licence No and Date	0311014556/10/05/2022
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)

Case No.	186 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000752AM23
RA File Number	52AX04000037 AM23
Licence No and Date	5211002484/13/05/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)

Case No.	187 / NC/4/MEET/May/202223/3
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202223/ 3 and 31/05/2022
HQ File Number	HQRNORM APPLY 00000781AM23
RA File Number	03AX04001838 AM22
Licence No and Date	0311014722/16/05/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and decided to call for hard copy. Hence, the committee decided to defer the case. (Hard copy letter to be issued on 01.06.2022)